

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.796/2015
in
OA No.1432/2010

Reserved on: 07.12.2018
Pronounced on: 14.12.2018

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)

Shri Charan Singh s/o Shri Faquira Singh
Helper Safaiwala,
Under Sr. Section Engineer (C&W)
Delhi. ...Petitioner

(By Advocate: Ms. Meenu Mainee)

Versus

1. Shri A.K. Punthia,
General Manager,
Northern Railway, Baroda House,
New Delhi. ...Respondents
2. Shri A.K. Arora,
Divisional Railway Manager,
Northern Railway, DRM Office,
State Entry Road, New Delhi. ...Respondents

(By Advocate: Shri S.M. Arif)

O R D E R

By Hon'ble Ms. Aradhana Johri, Member (A):

This Contempt Petition has been filed by the petitioner
Sh. Charan Singh for non-compliance of Tribunal's order
dated 08.04.2015 in OA No.1432/2010. By this order, the
Tribunal directed the respondents to treat the applicant as
a regular Safaiwala from 14.9.1987, i.e. the date from
which his juniors have been regularized in service with all
consequential benefits. It further directed that appropriate

orders in this regard shall be passed by the respondents within a period of two months. Against the said order, the respondents filed Writ Petition (C) No.1768/2018 in the Hon'ble High Court of Delhi, which was dismissed vide order dated 26.02.2018.

2. The petitioner has contended that though the respondents have issued an order of regularization w.e.f. 1987 but consequential benefits of seniority, promotion and back wages etc. have not been paid to him.

3. Heard Ms. Meenu Mainee, learned counsel for the petitioner and Sh. A.M. Arif, learned counsel for the respondents.

4. Compliance affidavit has been filed by the respondents who have enclosed the order of regularization dated 01.05.2018 (Annexure CA-I). Perusal of this order indicates that seniority w.e.f.14.09.1987 and three ACPs have been given to the petitioner.

5. Since the respondents have taken substantial steps towards compliance of the Tribunal's order dated 08.04.2015, therefore, no contempt is made out. The Contempt Petition is accordingly closed and notices are discharged.

(Aradhana Johri)
Member (A)

/Ahuja/

(V. Ajay Kumar)
Member (J)